



The Orissa Gazette

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 1st April 1937.

No. 3491—1J/2-3-37-A.—Babu Ishwar Chandra Misra, Munsif on probation at Cuttack, is appointed to act as a Munsif in the judgeship of Cuttack-Sambalpur to be ordinarily stationed at Balasore.

The 5th April 1937.

No. 3640—P2L/2 of 37-P.—Mr. B. B. Banerji, Assistant Superintendent of Police, Koraput, is granted leave on average pay for five weeks, under Fundamental Rules 77 and 81, with effect from the 10th April 1937 or any subsequent date on which he may be allowed to avail himself of it.

P. T. MANSFIELD,
Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVT. DEPARTMENT.

NOTIFICATION.

The 31st March 1937.

No. 1743—111-E-21/37-E.—The following gentlemen are appointed to be members of the Managing Committees of Government High Schools named for a period of three years, with effect from the 24th March 1937:—

PURI ZILA SCHOOL.

1. Mahanta Gadadhar Ramanuj Das of Emar Math, Puri.
2. Rai Sahib Brahmananda Mahanti.
3. Maulavi Saiyid Golam Mustafa.
4. Babu Chakradhar Mahanti (Teachers' representative).

BALASORE ZILA SCHOOL.

1. Rai Sahib P. C. Patnaik.
2. Rai Bahadur M. N. Do.
3. Maulavi Muhammad Nural Hossain.
4. Babu Nagendranath Kar (Teachers' representative).

SAMBALPUR ZILA SCHOOL.

1. Babu Achyutananda Purohit, Government Pleader.
2. Babu Ratansi Hansraj, Merchant.
3. Moulavi Muhammad Saleh.
4. Babu Balabhadra Misra (Teachers' representative).

ANGUL HIGH SCHOOL.

1. Rai Sahib Dibakar Patnaik.
2. Rai Sahib Srinibas Singh.
3. Maulavi Hafiz Abdur Rahman.
4. Babu Anugraha Naik (Teachers' representative).

RAVENSHAW COLLEGIATE SCHOOL.

1. Tikayat Sailendra Narayan Bhanja Deo (Tikayat of Kanika).
2. Khan Bahadur Ahmad Baksh.
3. Babu Braja Sundar Das.
4. Babu Mahini Chandra Nandy (Teachers' representative).

By order of the Governor,

E. R. WOOD,
Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 5th April 1937.

No. 3243—VIII-L-3/37-J.—In pursuance of section 55 of the Government of India Act, 1935, the Governor is pleased to appoint Mr. Birakisor Ray, B.A., B.L., to be Advocate-General for Orissa, with effect from the 6th April 1937.

C. G. NAIR,

Secretary to Government.

HOME (REFORMS) DEPARTMENT.

NOTIFICATION.

Puri, the 2nd April 1937.

No. 813—R-91/36-Ref-P.—In exercise of the powers conferred by sub-rule (3) of rule 109 of the Orissa Legislative Assembly Electoral Rules, Part II (Elections and Election Petitions), 1936, read with sub-paragraph (1) of paragraph 14 of the Government of India (Commencement and Transitory Provisions) Order, 1936, and in supersession of the Home (Reforms) Department notification no. 654—R-91/36, dated the 19th January 1937, the Governor is pleased to appoint the Reforms and Elections Officer, Orissa, to be the officer to whom the election petitions referred to in the said rule may be delivered.

By order of the Governor,

M. HAMID,

Deputy Secretary to Government.

SUBORDINATE CIVIL SERVICE.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 3rd April 1937.

No. 3596-A.—Mr. P. B. Venkateswarlu, Sub-Magistrate and Deputy Tahsildar of Balliguda in the district of Ganjam, is vested with the powers of a Magistrate of the second class.

By order of the Governor,

P. T. MANSFIELD,
Chief Secretary to Government.

The 3rd April 1937.

No. 3602—4P-13/37-A.—Under section 37 of the Code of Criminal Procedure, 1898 (Act V of 1898), Mr. P. B. Venkateswarlu, Sub-Magistrate and Deputy Tahsildar of Balliguda in the district of Ganjam, is invested with the following additional powers specified in the fourth schedule of the said Code, as the powers which the Local Government may confer on a Magistrate of the second class:—

- (1) Power to take cognizance of offences without complaint—section 190.
- (2) Power to commit for trial—section 206.

P. T. MANSFIELD,

Chief Secretary to Government

The 3rd April 1937.

No. 3605—4P-12/37-A.—Under section 37 of the Code of Criminal Procedure, 1898 (Act V of 1898), Babu Durga Charan Patnaik, Sub-Deputy Magistrate, Chatrapur in the district of Ganjam, is invested with the following additional powers specified in the fourth schedule of the said Code, as powers which the Local Government may confer on a Magistrate of the second class:—

- (1) Power to take cognizance of offences without complaint—section 190.
- (2) Power to commit for trial, section 206.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government

PUBLIC WORKS DEPARTMENT.

NOTIFICATION.

The 3rd April 1937.

No. 3417-E.—The services of M. R. Ry. S. Ramanuja Acharya, Assistant Engineer, are placed at the disposal of the Government of Madras, with effect from the date on which he is relieved of his duties as Subdivisional Officer, Koraput, by M. R. Ry R. Sreenivasan, Supervisor, in addition to his own duties.

A. VIPAN,

Secretary to Government.

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATION.

The 6th April 1937.

No. 710—LXII-6/37-Regn.—Babu Upendra Nath Mohanty, Relieving Sub-Registrar attached to the Sadr Registration

Office, Puri, who has been temporarily posted to Cuttack in notification no. 813-Regn., dated the 31st October 1936, is attached to the Sadr Registration Office, Cuttack.

J. R. DAIN,

Inspector-General of Registration.

APPOINTMENT OF DISPENSARY COMMITTEE MEMBERS.

NOTIFICATIONS.

The 1st April 1937.

No. 2756-L.F.—It is hereby notified for general information that under rule 4 (1) of the Rules for the management of Non-allopathic Dispensaries, the gentlemen named below are appointed members of the managing committee of the ayurvedic dispensary at Bijoyanagar in the district of Cuttack:—

1. Babu Nrusingh Charan Das,
2. „ Bansidhar Rautray,
3. „ Balaram Santra,
4. „ Daityarinath Das,
5. „ Gurucharan Rautray

The 3rd April 1937.

No. 2823-L.F.—It is hereby notified for general information that under rule 20 (b) of the Rules for the management of Hospitals and Dispensaries under the supervision of the Government of Orissa, Babu Nabakishore Mohanty has been appointed as a member of Tyndakura Dispensary Committee in place of Munshi Khoda Baksh resigned and Babu Brindaban Rout and Dr. Atalbihari Acharya as members of Asuraswar Dispensary Committee in place of Professor Girija Sankar Ray and Choudhury Gopabandhu Misra resigned.

J. R. DAIN,

Revenue Commissioner.

ORISSA LEGISLATIVE ASSEMBLY ELECTIONS.

NOTIFICATIONS.

The 2nd April 1937.

It is hereby notified under rule 91 of Part II of the Orissa Legislative Assembly Electoral Rules (Conduct of Elections), 1936, that Mr. G. V. Sitapati of Parlakimedi, who was a candidate for election to the Parlakimedi General Constituency of the Orissa Legislative Assembly, lodged with me his return of election expenses and his declarations on the 22nd March 1937.

These may be inspected in the office of the undersigned at Rayaghada between the hours of 11 A.M. and 4 P.M. on payment of a fee of Rs. 2 (two only).

MUSAHIB KHAN,

*Subdivisional Officer and Returning
Officer, Parlakimedi General
Constituency of the Orissa
Legislative Assembly.*

The 6th April 1937.

It is hereby notified that Mr. Madhusudhana Panigrahi, who was duly nominated as

a candidate for election to the Berhampur General Constituency of the Orissa Legislative Assembly, lodged with me his return of election expenses and his declaration on 5th February 1937.

These may be inspected in this office of Sub-Collector, Berhampur, between the hours of 11 A.M. and 4 P.M. on payment of a fee of Rs. 2 (two only).

R. L. NARASIMHAM,

*Sub-Collector, and Revenue Divisional
Officer, Berhampur General
Constituency.*